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## (2009) 06 AHC CK 0021

## Allahabad High Court (Lucknow Bench)

Case No: None

Keshav Prasad Mishra APPELLANT

Vs

State of U.P.& others RESPONDENT

Date of Decision: June 15, 2009

Hon'ble Judges: Abdul Mateen, J and Virendra Kumar Dixit, J

Final Decision: Disposed Of

## **Judgement**

V. K. Dixit, J.

Heard learned counsel for the petitioner and learned Additional Government Advocate. We have gone through the contents of the F.I.R.

Under challenge in this writ petition is F.I.R. relating to case crime No. 302 of 2009 under Section 3/7 of the Essential Commodities Act of P.S. Itiya Thok, district Gonda.

The petitioner is license holder of fair price shop. Seeing the trivial nature of allegations levelled against him, it is provided that the petitiner shall not be arrested in the above mentioned case crime number unless and until some cogent and reliable evidence comes forward against him.

With the above directions, the petition is finally disposed of.